

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Hon. Minister of Finance has not replied an important question in the House. When he assumed his office a dollar was equal to 17-18 rupees and during his five years term it increased to Rs. 38. He did not reply as to why the rupee has devalued to such an extent. Mr. Speaker Sir, I am leaving the House

21.12 hrs.

Shri Mohammad Ali Ashraf Fatmi then left the House.

SHRI HARI KISHORE SINGH : Is it true that since the Prime Minister, the Minister of Finance and Minister of Commerce are vegetarians, they are promoting export of fish.

[English]

I want to know whether it is a fact that because the Prime Minister, the Finance Minister and the Commerce Minister are vegetarians, therefore, they are not caring for the interest of the people of this country and are allowing export of fisheries.

[Translation]

SHRI BHOGENDRA JHA : The hon. Minister has gone beyond ambit of the matter. During the elections for the Ninth Lok Sabha the ruling party in its manifesto had declared to bring down the prices of essential Commodities within 100 days. Hon. Minister of Finance has not mentioned even a single word about how many folds the prices of essential items have gone up(Interruptions)

MR. SPEAKER : Now this is another speech.

(Interruptions)

SHRI BHOGENDRA JHA : He has not mentioned even a single word about the price rise. There is a constant price rise. Now I am leaving the House

[English]

21.13 hrs.

Shri Bhogendra Jha then left the House

[English]

MR. SPEAKER : I shall now put the Supplementary Demands for Grants (General) for 1995-96 to vote.

The question is :

"That the respective supplementary sums not exceeding the amounts on Revenue Accounts and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1996 in respect of the following demands entered in the second column thereof."

1, 4 to 9, 12 to 18, 21, 23, 24, 26, 28, 31 to 37, 39 to 46, 48, 49, 51 to 54, 57, 58, 63 to 65, 69, 70, 73, 75 to 81, 84, 85, 89 to 91, 93, 95 to 99.

The motion was adopted.

MR. SPEAKER : I shall now put the Demands for Grants on Account (General) for 1996-97 to vote.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of India on account, for or towards defraying the charges during the year ending on the 31st day of March, 1997 in respect of the heads of Demands entered in the second column thereof against Demands Nos. 1 to 26, 28, 29, 31 to 58, 60 to 90, 92, 93 and 95 to 100."

The motion was adopted.

21.15 hrs

[English]

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1996*

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1996-97.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1996-97."

The motion was adopted

SHRI MANMOHAN SINGH : I introduce the Bill.**

MR. SPEAKER : The Minister may move the motion for consideration.

SHRI MANMOHAN SINGH : I beg to move :**

"That the Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of India for the services of a part of the Financial year 1996-97, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India

for the services of apart of the financial year 1996-97, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER : The question is :

"That the Schedule, clause 1, The Enacting formula and the long title stand part of the Bill."

The motion was adopted.

The Schedule Clause 1, the Enacting Formula and the long title were added to the Bill

SHRI MANMOHAN SINGH : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

21.17 hrs.

THE APPROPRIATION BILL, 1996*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY : Sir, I introduce the Bill.**

MR. SPEAKER : The minister may move the motion for consideration.

SHRI M.V. CHANDRASHEKHARA MURTHY : Sir, I beg to move :**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96, be taken into consideration."

MR. SPEAKER : the question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is .

"That Clauses 2 and 3 stand part of the Bill "

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is :

"That the Schedule, clause 1, the enacting formula and the long title Stand part of the Bill."

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the long title were added to the Bill

SHRI M.V. CHANDRASHEKHARA MURTHY . I beg to move:

"That the Bill be passed."

MR. SPEAKER : The question is

"That the Bill the passed."

The motion was adopted.

21.19 hrs

THE FINANCE BILL, 1996

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH) : Sir, I beg to move :**

"That the Bill to continue the existing rates of income-tax for the financial year 1996-97, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to continue the existing rates of income-tax for the financial year 1996-97, be taken into consideration."

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part II, Section-2, Dated 11-3-96.

** Introduced Moved with the recommendation of the President.

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